

FORM NO. 81
[See rule 146(1)(e)]
Audit Report under section 232(21) for tonnage tax scheme

Part A: Particulars of the company			
1.	Name	<i>(refer Note 1)</i>	
2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Email id		
5.	Contact number	Country Code	Number
6.	Tax Year		

Part B: Particulars of books of accounts			
1.	Tax year from which option for tonnage tax is effective		
2.	(a) Whether separate books of account are maintained in respect of the business of operating qualifying ships	<i>Yes/No</i>	
	(b) If yes, list of books of account maintained (including books of accounts maintained in a computer system)		
	(c) List of books of accounts examined		
3.	Furnish all the addresses at which the books of account are kept	<i>Address 1</i>	
		<i>Address 2</i>	
		<i>Address 3</i>	
4.	Limit for charter-in		
	Whether correctly computed keeping in view the limit of 49% under section 232(15)	<i>Yes/No</i>	
5.	Relevant shipping income		
	a. Profits from core activities referred to in section 228(1)(a)		
	b. Whether profits from incidental activities exceed 0.25 per cent of the turnover from core activities	<i>Yes/No</i>	
6.	Tonnage tax reserve account		
	a. Book profit		
	b. Minimum reserve created		
	c. Reserve utilized in the manner laid down under section 232(6)		
7.	Computation of tonnage income under section 227(1) to 227(6)		
	a. Name of the qualifying ship	<i>(refer Note 3)</i>	
	b. Net tonnage / deemed tonnage		
	c. Owned / chartered		
	d. Kind of charter (select anyone)	<input type="radio"/> Time Charter, <input type="radio"/> Voyage Charter, <input type="radio"/> Bare Boat Charter <input type="radio"/> Bare Boat Charter cum demise basis	
	e. Daily tonnage income		
	f. Number of days operated		
	g. Tonnage income (e*f)		
	<i>(Repeat details 7, if required)</i>		
8.	Details of transactions by the company with related parties	<i>(refer Note 4)</i>	
9.	Depreciation		
	a. Computation of depreciation in accordance with the provisions of section 229(1) to (7) in the case of qualifying assets and other assets, as the case may be, in the following form		

		<i>(refer Note 5)</i>			
	b.	Particulars of depreciation allowable as per the Income-tax Act, 2025 in respect of each qualifying asset or block of qualifying assets, as the case may be, in the following form			
	i.	Description of asset/block of assets			
	ii.	Rate of depreciation			
	iii.	Actual cost or written down value, as the case may be			
	iv.	Additions/deductions during the year with dates, in the case of any addition of an asset, date on which put to use including adjustments on account of			
		I.	Input Tax Credit allowed under the Central Goods and Services Tax Act, 2017 and the relevant rules in respect of assets acquired on or after 1.3.1994		
		II.	Change in rate of exchange of currency		
		III.	Subsidy or grant of reimbursement, by whatever name called		
10.	Details of assets (other than ships), if any, not used exclusively for the tonnage tax business			<i>(refer Note 4)</i>	
11.	Details of losses relating to the business of operating qualifying ships, if any			<i>(refer Note 4)</i>	

VERIFICATION

*I/We having Permanent Account Number report that the statutory audit of (name, address and permanent account number of the company) was conducted by *me/us.

*I/We have obtained the information and explanations which to the best of *my/our knowledge and belief were necessary for the purposes of ascertaining the profits of the said assessee derived from the business of operating qualifying ships.

In *my/our opinion and to the best of *my/our information and according to the explanations given to *me/us the particulars given in the report are true and correct.

Place
Date

Signature

Accountant:

Name of the

Member Registration Number:
Permanent Account Number:
Unique Document Identification Number (UDIN), if any:
Name of the proprietorship/ firm:
Firm Registration Number:

Notes :

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. There is no need to mention the name of the ship, income from which is computed on deemed tonnage basis.

4. The following details shall be provided with respect to the mentioned Row No. as annexures, namely:

Annexure	With respect to	Particulars
A-1	Part B (Row No. 7(d))	Certificate of charter-in/out on Time Charter, Voyage Charter, Bare Boat Charter and Bare Boat Charter cum demise basis to be provided
A-2	Part B (Row No. 8)	A note on the transactions by the company with related parties
A-3	Part B (Row No. 10)	A note on the assets (other than ships), if any, not used exclusively for the tonnage tax business
A-4	Part B (Row No. 11)	A note on the losses relating to the business of operating qualifying ships

5. To be given only in case of the first year in tonnage tax scheme.
6. This report is to be given by an accountant as defined in the section 515(3)(b).
7. Where any of the matter stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor.
8. Some of the information in the Form would be pre-filled to the extent possible.
9. Amounts to be filled in ₹ unless otherwise provided